

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS THE 12TH DAY OF JANUARY 1987.

Present : Hon'ble Shri Ch. Ramakrishna Rao. MEMBER (J)
Hon'ble Shri P. Srinivasan Rao .Member (A)

Application No. 1600/86

V. Narayana Swamy
S/o. C. Venkataramaiah
Lower Division Clerk
Income-Tax Office,
KOLAR.

... Applicant

(Shri Ranganatha S. Jois, Advocate)

Vs.

- 1). The Chief Commissioner of
Income tax (Admn) & Commr.
of Income-Tax,
Karnataka-I,
BANGALORE.
- 2). The Union of India,
Represented by the Chairman
Central Board of Direct Taxes
Aayakar Bhavan,
NEW DELHI.

... Respondents

(Shri M.S. Padmarajaiah, Advocate)

The application has come up for hearing before
this Tribunal. The Member, Shri P. Srinivasan, made
the following :

ORDER

In this application, the applicant who is working
as a Lower Division Clerk (LDC) in the Income Tax
Department, is aggrieved that repeated representations
filed by him before the authorities for recognising

P. Srinivasan

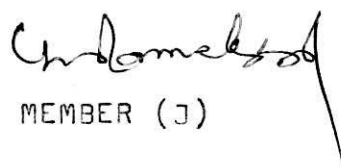
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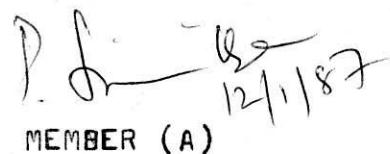
him as a member of a Scheduled Tribe known as "Nayaka" have not been considered at all so far and that as a result, the advantages to which he would be entitled as belonging to a Scheduled Tribe have been denied to him.

2. Shri Ranganath Jois, learned counsel for the applicant, submits that the respondents have not given any reply to the several representations by the applicant from 1983 onwards. Shri Padmarajaiah, learned counsel for the respondents, informs us that the matter is under verification and that is why no final reply has been given to the applicant as yet.

3. In view of the above, we direct the respondents to consider the representations of the applicant expeditiously, give him an opportunity of presenting his case and to pass a final order thereon within six months of receipt of this order.

4. In the result, the application is disposed of as indicated above.


MEMBER (J)


MEMBER (A)

kam.